

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 26.08.2010

Meeting No. 20/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 26.08.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. T.M. Skaria	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	288 Case No.:2/16/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	Meet No/Date:20/85-ALC3/2010 26.08.2010	Status: Deferred
	HQ File :01/85/050/00053/AM11/	RLA File :08/24/040/00063/AM11/	Lic.No/Date:0810090369 08.07.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:- 1. Size of export product namely Pre Engineered Steel Building . 2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 3. Thickness of import items at Sl. No. 1 & 2. 4. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials To be re-listed on 23.09.2010.			

2	289	M/S.M & B ENGINEERING PVT. LTD.	Meet No/Date:20/85-ALC3/2010	Status: Deferred
	Case No.:1/16/85-ALC3/2010		26.08.2010	
	HQ File :01/85/050/00052/AM11/	RLA File :08/24/040/00062/AM11/	Lic.No/Date:0810090367	
			08.07.2010	
The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information				

sought by DIPP:-

1. Size of export product namely Pre Engineered Steel Building .
2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing.
3. Thickness of import items at Sl. No. 1 to 4
4. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials

To be re-listed on 23.09.2010.

3	290 Case No.:3/16/85-ALC3/2010	M/S. ALKALOIDS CORPORATION	Meet No/Date:20/85-ALC3/2010 26.08.2010	Status: Deferred
	HQ File :01/85/050/00054/AM11/	RLA File :02/24/040/00051/AM11/	Lic.No/Date:0210144764 09.07.2010	
	The case was considered by the committee as per agenda. The Committee decided that reply of the applicant firm dated 16.08.2010 may be sent to AYUSH, if not sent already, to expedite their comments. To be re-listed on 23.09.2010.			

4	291 Case No.:3/20/85-ALC3/2010	M/S. CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2010 26.08.2010	Status: Approved
	HQ File :01/85/050/00068/AM11/	RLA File :10/24/040/00032/AM11/	Lic.No/Date:1010039866 18.08.2010	
	The case was considered by the committee as per agenda. The Committee decided to approve Import item No. 1 on net to net basis with accountability clause and import item No. 2 & 3 as per packing policy as under:-			
	Export Item	Qty.	Import Item	Qty.
	FROZEN MEALKT CONTAINING TILAPIA FISH SAUCE & RICE- packed in low barrier copolymer food trays SEALED WITH FRESH WAVE FILM-3' core 610 mm (Total weight of TILAPIA FISH= 26000Kgs; Trays=260000Nos & Films 1040 Kgs)	79000 KG	1. TILAPIA FISH FROZEN- SKIN & BONELESS- FILLETS- IQF 2. FOOD TRAYS-LOW BARRIER CO-POLYMER 03120 Black LBCS Case 3. FRESH WAVE FILM-24.016x 1148.35 IN ROLLS FOR PACKING	26,000.00Kgs Net to net basis with accountability. As per packing policy As per packing policy
	RA to take consequential action as per policy/procedure.			

5	292 Case No.:2/20/85-ALC3/2010		M/S. FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:20/85-ALC3/2010 26.08.2010	Status: Approved							
	HQ File :01/85/050/00067/AM11/		RLA File :07/21/040/00149/AM11/	Lic.No/Date:0710073624 17.08.2010								
	The case was considered by the committee as per agenda. The Committee decided to approve the case all items on net to net basis with accountability clause as per general note 4 for engineering products as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Tilting Revolving Chairs.</td><td>334.000 Numbers</td><td>1.Castor 50x38 CT600/38/F1122 2. Sun Base 3. Adjustable Arms 4.Tilting Mechanism 5.Gas lift Mechanism 6.Chair Back</td><td>Net to net basis with accountability</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Tilting Revolving Chairs.	334.000 Numbers	1.Castor 50x38 CT600/38/F1122 2. Sun Base 3. Adjustable Arms 4.Tilting Mechanism 5.Gas lift Mechanism 6.Chair Back
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RA to take consequential action as per policy/procedure.												

6	293 Case No.:1/20/85-ALC3/2010	M/S. MITTULAU LALAH AND SONS	Meet No/Date:20/85-ALC3/2010 26.08.2010	Status: Deferred
	HQ File :01/85/050/00066/AM11/	RLA File :04/24/040/00124/AM11/	Lic.No/Date:0410116337 17.08.2010	

The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. Committee decided that RA may be reminded to send the hard copy of the application & on receipt, forward it to Spice Board for their comments. To be re-listed on 23.09.2010.

7	294	M/S. DEVI FISHERIES LTD., VISAKHAPATNAM	Meet No/Date:20/85-ALC3/2010 26.08.2010	Status: Approved								
	HQ File :01/85/050/00352/AM05	RLA File :26/80/40/0016/AM05	Lic.No/Date:26100004560 28.02.2005									
	The case was considered by the committee as per agenda. Taking into account the comments of MPEDA vide letter No. 11(7)/2010-4/MS-HO dated 03.08.2010 Committee decided to approve the case as applied for, as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>EASY PEEL DEEP CUT IQF SHRIMPS</td><td>16632.000 KG</td><td>FROZEN FRESH WATER SHRIMPS F.W.P (H.L)</td><td>15120.000 KG</td></tr></table>				Export Item	Qty.	Import Item	Qty.	EASY PEEL DEEP CUT IQF SHRIMPS	16632.000 KG	FROZEN FRESH WATER SHRIMPS F.W.P (H.L)	15120.000 KG
	Export Item	Qty.	Import Item	Qty.								
EASY PEEL DEEP CUT IQF SHRIMPS	16632.000 KG	FROZEN FRESH WATER SHRIMPS F.W.P (H.L)	15120.000 KG									
RA to take consequential action as per policy/procedure.												

8	295	M/S. LUBRIZOL ADVANCED MATERIALS INDIA PVT. LTD., VADODARA	Meet No/Date:20/85-ALC3/2010 26.08.2010	Status: Deferred
	HQ File :01/85/162/126/AM11	KASEZ REF No. KASEZ/100%EOU/II/250/95-96/ VOL.I/7878 DASTED 14.07.2010		
	Fixation of input output norms Cassia Gum Powder against import of Cassia Gum or Cassia Split.			
	The case was considered by the committee as per agenda. The Committee decided to seek comments from Ministry of Agriculture & MFPI. To be re-listed on 23.09.2010.			

9	296	M/S. GADRE MARINE EXPORT PVT. LTD., RATNAGIRI	Meet No/Date:20/85-ALC3/2010 26.08.2010	Status: Deferred
	HQ File :01/85/050/00256/AM10	RLA File :03/94/40/901/AM10	Lic.No/Date:0310555987 19.01.2010	
	The case was considered by the committee as per agenda. It was noted that MPEDA vide letter II (7)2006-07 dt. 13.08.2010 has given their comments regarding the export product Frozen IQF Shrimps (Headless) Easy Peeled whereas the applicant firm has applied for fixation of norms of FROZEN IMITATION CRAB CLAWS. The Committee decided to seek clarification from MPEDA.			

To be re-listed on 23.09.2010.

10	297	M/S. GADRE MARINE EXPORT PVT. LTD., RATNAGIRI	Meet No/Date:20/85-ALC3/2010 26.08.2010	Status: Deferred
	HQ File :01/85/050/00257/AM10	RLA File :03/94/40/909/AM10	Lic.No/Date:0310556121 20.01.2010	
	The case was considered by the committee as per agenda. It was noted that MPEDA vide letter II (7)2006-07 dt. 13.08.2010 has given their comments regarding the export product Frozen IQF Shrimps (Headless) Easy Peeled whereas the applicant firm has applied for fixation of norms of FROZEN IMITATION CRAB CLAWS. The Committee decided to seek clarification from MPEDA. To be re-listed on 23.09.2010.			

9	298	M/S. GADRE MARINE EXPORT PVT. LTD., RATNAGIRI	Meet No/Date:20/85-ALC3/2010 26.08.2010	Status: Deferred
	HQ File :01/85/050/00255/AM10	RLA File :03/94/40/903/AM10	Lic.No/Date:0310555989 19.01.2010	
	The case was considered by the committee as per agenda. It was noted that MPEDA vide letter II (7)2006-07 dt. 13.08.2010 has given their comments regarding the export product Frozen IQF Shrimps (Headless) Easy Peeled whereas the applicant firm has applied for fixation of norms of FROZEN IMITATION CRAB CLAWS. The Committee decided to seek clarification from MPEDA. To be re-listed on 23.09.2010.			

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